

**DIVISION BENCH**

**ITEM NO.111**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CA No.157/2019, IA No.13/2023 & IA No.80/2024**

**IN CP (IB) No.64/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 5<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>VARANASI AUTO SALES LTD</b>
<b>UNDER SECTION</b>	<b>10 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ranjan Mukherjee, Adv. : *For the Applicant/Liquidator in CA No.157/2019*

Ms. Swati Rana, Adv. : *For the Respondent No.2*

**ORDER**

**IA No.80/2024**

- 1.** Let the notices be issued to the non-applicant-respondent
- 2.** Ld. Counsel representing the liquidator who is present and accepts notice and therefore, waives service. A copy of the application be supplied to the Ld. Counsel representing the liquidator within a period of three days on the email id which may be shared by the Ld. Counsel representing the liquidator on the chat box today itself. Response if any, be filed within a period of two weeks.
- 3.** Notices to the remaining Respondents no. 2 and 3 be issued by all modes by the Ld. Counsel representing the applicant and the affidavit of service be filed within a period of one week. Reply/response by the respondents no. 2

and 3 be also filed within a period two weeks with an advance copy to be supplied to the Ld. Counsel representing the applicant.

4. Let the matter be adjourned for 4<sup>th</sup> March, 2024 for further hearing.

**CA No.157/2019**

1. It is stated by the Ld. Counsel representing the Respondent No.2 that her reply has already been filed in the present application, with an advance copy has already been supplied to the Ld. Counsel representing the Liquidator.
2. A perusal of our order dated 2<sup>nd</sup> August, 2022, it was observed that the Liquidator made a statement that he does not want to file any rejoinder to the reply filed on behalf of the Respondent No.2.
3. The matter is adjourned for 4<sup>th</sup> March, 2024 for further hearing.

**IA No.13/2023**

1. Ld. Counsel representing the liquidator seeks and is granted ten days' time to file the rejoinder to the reply filed on behalf of non-applicant respondent i.e. Mr. Amit Gupta/ Suspended Director.
2. Let the matter be adjourned for 4<sup>th</sup> March, 2024 for further hearing.

**IA No.85/2023**

1. We see from our previous order dated 9<sup>th</sup> November, 2023 that on the request made by the Ld. Counsel representing the liquidator, the private sale was allowed keeping in view the fact that the previous e- auction notices have not yielded any result.
2. The Ld. Counsel representing the liquidator seeks and is granted two weeks time to file the latest progress report in this context also.
3. Let the matter be adjourned for 4<sup>th</sup> March, 2024 for further hearing.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**  
**5<sup>th</sup> February, 2024**  
*Bipul Kumar Tiwari*  
*(Stenographer)*

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**